

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103-IA/451(AHM)2024
in
C.P.(IB)/70(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

STCI FINANCE LIMITED

.....Applicant

Vs

Aditya Ramniwas Dhoot

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Bhupendra Dave, Adv

For the Respondent/PG :Ms. Anjali Dhoot, Proxy Adv.

For the STCI :Mr. Tirath Nayak, Adv.

For the FC :Mr. Raju Kothari, Adv.

ORDER
(Hybrid Mode)

Reply was filed by the personal guarantor on 05.07.2024 vide inward diary no. 5191. The same is taken on record. Learned counsel appearing for the IRP submits that there is no need to file any rejoinder to the reply filed by the Personal Guarantor,.

The learned counsel appeared for the STCI/FC states that he may also be provided copy of this reply to file appropriate rejoinder if so required.

Let copy for the reply also be provided within 3 days to the counsel for the STCI Finance Limited by the Personal Guarantor.

The Applicant/IRP has also placed on record the detail of the other Financial creditors along with their e-mail id and addresses by way of affidavit filed on 05.07.2024 vide inward diary no. D5341. The same is taken on record.

Registry is directed to issue notice to the other Financial Creditors mentioned in this affidavit also returnable by next date of hearing. The applicant IRP to takes steps for service of notice to all the Financial Creditors along with the copy of this order as well as copy of the Report with is seven days and file service Report.

Re-list on 02.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)